



\$~46

## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 14745/2025

VITTHAL MARUTI PUDALAKATTI .....Petitioner
Through: Mr. Abhay Kumar Bhargava,
Mr. Satyaarth Sinha and Ms. Shradha

Mewati, Advocates.

versus

UNION OF INDIA & ORS.

....Respondents

Through: Mr. Mayank Sharma, SPC with

Mr. Jitesh Mishra Law Officer.

**CORAM:** 

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER (ORAL) 22.12.2025

**%** 

## C. HARI SHANKAR, J.

- 1. This is yet another case in which, despite the Medical Board proceedings clearly certifying that the ailment from which the petitioner suffers, i.e., Recurring Depressive Psychosis, is aggravated by the stress and strain of service, with percentage of disability assessed at 73%, the petitioner is having to litigate before the Court for disability pension.
- 2. The entitlement of the petitioner to disability pension flows from Rule 4(2)(b) of Central Civil Services (Extraordinary Pension) Rules, 2023, which grants the right to disability pension if the disability or ailment is attributed to or aggravated by service.

W.P.(C) 14745/2025 Page 1 of 2





- **3.** In view of the findings of the Medical Board, the petitioner is entitled to disability pension.
- **4.** Accordingly, the writ petition is allowed.
- 5. Let disability pension to the petitioner, reckoned from the date of his being boarded out of service on the ground of disability, be disbursed to the petitioner within a period of 12 weeks from today. Delay in disbursal would entail interest at the rate of 12% p.a. till the date of actual payment.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

**DECEMBER 22, 2025/pa** 

W.P.(C) 14745/2025 Page 2 of 2